



M/s Dr. DVRao Advocates

(An ISO 9001:2008 Certified)

Delhi – Hyderabad – Chennai - Amaravathi

From:

Dr. D.V.Rao,
Advocate, Supreme Court of India
Office: 49-B, III Floor, Adchini, New Delhi-16.
Residence: 7/41, Bahar, Sahara States, Mansoorabad,
Hyderabad-68. Ph: 8688122222
E-Mail: drdvraolawyer@gmail.com

To

1. The Chief Secretary,
Government of Andhra Pradesh, A.P.
(Respondent No. 1 in OA 92 of 2020)
Copy through his Counsel Ms Madhuri Donthy Reddy
2. **Shri J Nivas, I.A.S.**
The Collector & District Magistrate,
Srikakulam District, Srikakulam
(Respondent No. 2 in @OA 92 of 2020)
Copy sent to his email id & served through his CC

Dated: 21.05.2021

MOST URGENT – NOTICE BEFORE FILING CONTEMPT CASE **(THROUGH ELECTRONIC MODE ONLY)**

Sub: **Notice before filing contempt case** - Violation of Hon'ble NGT order in OA 92 of 2020 - Govt. Memo No. 3357I/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly his own report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and his endorsement, dated: 18.05.2021 issued to my client - Safety wall - work Worth Rs 5 Lakhs (Approx) - Sanctioned/constructed under MGNREGA in Sy. No. 59 - since 13th Dec' 2020 – Intentional Failure in preventing encroachments in Sy. No. 59 & 48 – Partial Action - Action/Rectification needed – Notice -Reg

I act for and under instructions of my client M/s Gareeb Guide (NGO) (my client for brevity) and issue this notice to you as hereunder:

That my client states that,

- i. M/s Gareeb Guide (Voluntary organization) is registered under A.P. Societies Registration Act, 2001 vide No: 1122/2007. This organization is accredited by the Telangana State Legal Services Authority vide No: 01/TLSA/ACRDT/RR/2015, Dated: 12.03.2015, approved U/s 80 G (5)(vi) of the Income Tax act 1961 vide F.No: CIT(E)/Hyd/118(12)/80(G)/2014-15, Dated: 30.06.2015 and also registered under Foreign Contribution (Regulation) Act, 1976 vide No: 368140007 under social nature. As per the report vide Rc. No. 197/2020, dated: 07.05.2020 of the Tahasildar, Jalumuru (M), 15 years back, Shri Mata Mansa Devi Temple was constructed in Sy. No. 59 in Chinnadugam (V) and as per the will of (Late) N Mohana Rao, founder of the said temple, M/s Gareeb Guide became an absolute owner of the lands and properties belongs to (Late) N Mohana Rao since 2017 and enjoying the possession. However, M/s Gareeb Guide brought the said temple under its management and paying the salaries to the staff of the temple, taking care of maintenance and administration and conducting annual celebrations etc since 2017 (**All proofs submitted to you in WP 8493 of 2020**). M/s Gareeb Guide (NGO) has spent Rs 24.43 lakhs for dais, annual celebrations of Sri Mata Mansa Devi Temple, Public Toilets, Staff Salaries, Staff Quarters, Temple, Administrative Office, Homa Kundam, Prasadam Counter, Plantation, Mandapam for Sri Naga Devatha, New Marble Statues, CC cameras, Other Misc constructions etc between 2016-21 in Sy. No. 59. However, Police Bandhouast had been providing at Shri Mata Mansa Devi Temple, Chinnadugam (V) on call of M/s Gareeb Guide since 2017. M/s Gareeb Guide filed an application, dated: 27.12.2017 before the Collector, Srikakulam viz Respondent No. 2 as per the procedure in G.O. 571, dated: 14.09.2012, Revenue (Assignment-II) Dept and requested to assign 10 acres of land for the public purpose and collected acknowledgement for the same. The inaction of the Respondent No. 2 was challenged before the Hon'ble High Court in WP 8493 of 2020 and Hon'ble High Court passed **interim order, dated: 07.05.2020** for the counter of Respondent No. 2. However, **M/s Gareeb Guide** submitted before the Hon'ble High Court that in the event the concerned authorities are not inclined to grant assignment in terms of G.O Ms. No. 571, dated: 14.09.2012, M/s Gareeb Guide would remove the temporary structures immediately without making any claim spent in the interest of public.
- ii. But, as per the report vide RC No. 197/2020, dated: 07.05.2020 of Tahasildar and I-B record, the land admeasuring Ac. 12.75 in Sy. No 59 is classified as "Karala Tank" i.e government poramboke land. Hence, my client filed OA vide No. 92 of 2020 before the NGT. However, the NGT, Chennai passed **interim order, dated: 12.02.2021** in OA 92 of 2020. The NGT neither restrained nor granted status quo related to the constructions of M/s Gareeb Guide in Sy. No. 59. Due to it is very urgent and essential to the management of M/s Gareeb Guide to complete the urgent repair works / safety wall at Shri Mata Mansa Devi Temple in the interest of public safety in Sy. No. 59. Hence, my client applied before Respondent No. 2 on 10.05.2021 for necessary permission for the construction of safety wall in the interest of the public. **The District Collector, Srikakulam viz Respondent No. 2** replied in his endorsement, dated: 18.05.2021 that it is illegal, if the new constructions are allowed in Sy. No. 59 in Chinnadugam (V), Jalumuru (M), Srikakulam (D), in view of the pending cases i.e WP 8493 of 2020 and OA 92 of 2020. But, the same the District Collector, Srikakulam sanctioned the work vide **work ID No: 017632338051150001** i.e construction of compound wall for MPP School under MGNREGA on 31.08.2020 in Sy. No. 59 of Chinnadugam (V). This work was started on 13.12.2020.



- iii. **The District Collector, Srikakulam viz Respondent No. 2** replied in his proceedings vide No. SR No. 42/2020/LC, Dt: 17. 06.2020 as that – “In this connection it is to inform you that there are specific instructions from the Government and the Chief Commissioner of Land Administration & Special Chief Secretary about restriction on allotment of water body/ tank poramboke lands in his reference No. B1/1543/2012, Dt: 18.03.2013.” “As per para (g) of the above reference, Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012, as per para - 3(a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c) (viii) at page-8, the ban non change of classification of tank bed lands shall be strictly enforced.” As per a Leading News Paper, dated: 01.12.2020).
- iv. As per the **Government in their Memo No.65961/Assn.I(1) 97-11, Revenue Department, Dt 08/02/1999**, has issued instructions to all the Collectors that, the Government have been very rarely relaxing the ban orders where the tank bed lands are required for a public purpose like construction of houses for weaker sections and provision of lands for public weaker sections and provision of land for public institutions/ organizations, when no tank exist on ground due to silting, breached bund and no ayacut exists since a long time or when the catchments area as well as the ayacut itself were converted by the land owners into a built up area and tanks are not receiving water and have ceased to serve the purpose or when tanks were abandoned or have been defunct due to non - receipt of water or due to formation of channel system.
- v. As per a leading NEWS Paper, the same **District Collector of Srikakulam i.e Respondent No. 2** assured Tridandi Chinna Jeeyar Swamy of handing over a site for construction of a Vedic university at Tarlikonda of Kotabommali (M). The Collector said that 209.84 acres of Hill/Government Poramboke in Sy. No. 36 (1 to 11, 15) and 1B-1 at Tarlipeta (V)), Kotabommali (M) would be physically handed over to the university authorities very soon after a survey.
- vi. However, the same **District Collector of Srikakulam** likely to be allotted 17.59 acres of Hill/Government Poramboke land in Sy. No. 156 in Kothaddapanasa @ Kotturu (V), Saravakota (M) for the construction/development of Shri Ayyappa Temple. Because, the construction of the said temple has started and 40% is already completed and there is no action by the District Collector, Srikakulam i.e Respondent No. 2
- vii. The Panchayat Secretary of Chinnadugam (P) collected **house taxes** between **Jan'-Mar' 2021** from the illegal residents of **Sy. No. 59** which is against the proceedings of the same District Collector, Srikakulam, dated: 21.01.2021. But, there is no action by the Respondent No. 2.
- viii. Few of the illegal constructions are being made in **Sy. No. 59 since 10.05.2021**, the same was brought it to the notice of the Tahasildar, Jalumuru (M) as well as the Respondent No. 2 through the concerned VRO. But, there is no action by the Respondent No. 2.



- ix. All the above actions of Shri J Nivas, I.A.S i.e Respondent No. 2 are partial as well as willful disobedience of the Hon'ble NGT Order(s) as well as Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly against his own report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and his endorsement, dated: 18.05.2021 issued to my client.

Now, therefore I call upon you through this notice to forthwith to take immediate action/rectification **on or before 25.05.2021** against the above will full violations of the Hon'ble NGT Order(s) as well as Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly against the report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and endorsement, dated: 18.05.2021 issued by the Respondent No. 2 to my client, under intimation to my client. Failing the above, my client will be constrained to file Contempt Case against you.

Encl: As above

Sincerely

(Dr DVRao)

District : Srikakulam Mandal : Jalumuru Panchayat : Chinadugam Village : Chinadugam
HouseholdId : -1

[Expand All] [Collapse All]

Work Details

Work Code	017632338051150001	Work Name	Construction of compound wall	Location / Habitation	mpps chinnadugam / CHINADUGAM
Work Status	In-Progress	Created Date	14-May-2020	Technical Approval Authority	/
Technical Approved No/ Date	/ 24-Aug-2020	Admin Sanctioned Authority	/	Admin Saction No/Date	/ 31-Aug-2020
Commenced Date	01-Sep-2020	Actual Start Date	13-Dec-2020	Completed Date	-
Total Amount	1121000	Total Mandays	94	Unskilled Amount	22338
Skilled / Material Amount	1098662	Actual End Date	-	Completion Percentage:	1.06
Latitude:	-	Longitude:	-	Unskilled Expenditure	245
Skill / Material Expenditure	401072	Others Incentives (Crowbar/Mate)	0	Total Expenditure	401317
Photo:	NA				

Farmer Details

No Data found for the selection made

Work Estimate

Task Name / Material Name	Task Type	Units	Quantity	Rate	Amount	Person Days	Quantity Done	Expenditure	Balnace Quantity	Balance Amount
CW-G10.Cost towards engaging skilled labour,semi skilled labour,other materials and equipment charges including all other materials not covered above	Material	Rs	914657	1	914657	0	445634	445634	469023	469023
Total	-	-	914657	0	914657	0	445634	445634	469023	469023

Work Progress (Period Wise)

View Progress Details	From Date	To Date	Work Completed(%)	Total PersonDays	Reported By	Photo	Remarks
1111	14/11/2020	14/11/2020	1.06	1	B.CHANDRAMOULINA	-	

Material Details

Material Name	Supplier Name	Quantity Supplied	Units	Bill No.	Bill Date	Rate	Amount
CW-G10.Cost towards engaging skilled labour,semi skilled labour,other materials and equipment charges including all other materials not covered above	MGNREGS GP CHINADUGAM	445634	Rs	12	25-SEP-2020	1	445634
-	Total	445634	-	-	-	0	445634

Proceedings of the District Collector, Srikakulam.

Present:- Sri J. Nivas, I.A.S.,

Sub:- Suits – Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) filed by Gareeb Guide (Voluntary Organization) Rep.by its President Ms. G. Bhargavi, Bahar, Sahara States, LB Nagar, Hyderabad, in the Hon'ble Hon'ble National Green Tribunal, Sitting at Chennai – Objections on the Joint Inspection Report – Orders - Issued.

Read:- 1.Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) filed by Gareeb Guide (NGO) Rep.by its President, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad before the Hon'ble National Green Tribunal, Sitting at Chennai.
2.This office brief instructions/facts in Rc.No.943/2020-E1, Dt.01.07.2020.
3.Orders dated 02.07.2020 in Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.
4.EP/12.7/NGT(SZ)/26/2020/AP, Dt.13.07.2020 of the Deputy Director General of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office (South Easterns Zone), Chennai.
5.This office Progs. Rc.No.943/2020-E3, Dt.31.07.2020.
6.Orders dated 04.01.2021 in Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.
7.Joint Committee report dated 01.02.2021.
8.Objections dated 12.02.2021 filed the Gareeb Guide (NGO) Rep. its President, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad.
9.Orders dated 12.02.2021 in Original Application No.92 of 2020 (SZ) & I.A.No.15 of 2021 (SZ) & I.A.No.16 of 2021 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.

ORDER:-

One Gareeb Guide (Voluntary Organization) Rep. by its President Ms. G. Bhargavi, Bahar, Sahara States, LB Nagar, Hyderabad, filed an Original Application No.92 of 2020 (SZ) in the Hon'ble National Green Tribunal, Southern Zone, Chennai by alleging on the encroachments in "Kakarla Pond" in Chinadugam Village, Jalumuru Mandal of Srikakulam District, as adversely affecting the ecosystem and the overall ecology of the area, and thus there is substantial question relating to environment, wherein the community at large is affected by the environmental consequences, it is a continuing violation of the provisions of enactment specified in Schedule 1 of the National Green Tribunal Act, 2010.

Facts of the case have been submitted to the Hon'ble Green Tribunal at Chennai, vide this office Rc.No.943/2020-E3, Dt.01.07.2020 and the Hon'ble Tribunal has made the following order in the above Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) on 02.07.2020.

".....In order to ascertain the present status, we feel it appropriate to appoint a Joint Committee comprising of a Senior Officer of Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Chennai, a Senior Officer of Lake Protection Committee, Hyderabad and the District Collector, Srikakulam to inspect the area in question and submit a factual and action taken report, if there is any violation found.

The Committee is also directed to examine the revenue records of this area to find out as to whether there existed any pond in that area earlier and what is the nature of the pond and its use at that time and when the encroachments started and what are the steps taken by the state authorities to remove the encroachment to protect the water body.

They may also suggest and give recommendation as to what are all the steps to be taken to protect the water bodies.

The District Collector who has been made as the member of the committee is directed to cooperate with the committee in carrying out the directions of this Tribunal for the purpose of inspection and preparation of the report as directed.

Ministry of Environment, Forests and Climate Change (MoEF&CC), Regional Office, Chennai will act as nodal agency for co-ordination and for providing necessary logistics for this purpose.

The committee is directed to submit the report to this Tribunal within a period of two months i.e., on or before 15.09.2020.

Further, a detailed Joint Committee report dated 01.02.2021 has been submitted to the National Green Tribunal, Chennai, after due inspection of the subjected land that the Hon'ble National Green Tribunal may consider the present status of the pond and kindly issue necessary instructions regarding the house sites that are existing in the said abandoned tank land from a long time and that regarding agricultural encroachments made in the tank bed lands, the Tahsildar, Jalumuru, the Sub-Collector, Tekkali and the local Panchayat Officials are being instructed to take necessary action for eviction of encroachments as per the Govt. norms in force.

Aggrieved by the above Joint Committee report, the applicant filed an objection petition before the Hon'ble National Green Tribunal, Chennai on 12.02.2021 and the

Hon'ble National Green Tribunal has been pleased to pass orders on 12.02.2021 that the applicant is not entitled to the relief claimed in the application, but the Hon'ble NGT is not expressing any opinion regarding the merits of the proceedings initiated and it is for the authority to consider those things and pass appropriate orders in accordance with law and accordingly the application is dismissed.

1. The applicant has contended in her objection petition, that the team of officials comprising Pollution Control Board, Survey & Land Records, Revenue Divisional Officer, Tekkali, Irrigation Division, Narasannapeta and the Tahsildar, Jalumuru wrongly informed the Committee that, the Matha Manasa Devi Temple was constructed in 0.02 cents instead of 0.70 cents and intentionally they did not mention the office of the petitioner in the list of 89 beneficiaries (many of these 89 beneficiaries are fake and also intentionally they did not inform about M/s.Sarat Slippers Industries, Floor Mill etc., which are permitted by the Labour Commissioner, Srikakulam to operating Sy.No.59.

In the Committee report it is specially mentioned that, the Temple is under the occupation of Ac.0.02, out of total extent of Ac.12.75 of Karkala Pond for the last 18 years and there are no mention of office of the petitioner and M/s.Sarat Slippers Industries, Floor Mill etc., and on verification of the ground also, there are no such structures on the subjected land and hence, the objection in this regard is not sustainable.

2. The petitioner has stated that, Gareeb Guide (Voluntary organization) is registered under A.P. Societies Registration Act, 2001 vide No.1122/2007 and this organization is accredited by the Telangana State Legal Services Authority vide No:01/TSLSA/ACRDT/RR/2015, dated: 12.03.2015, approved U/s 80 G(5)(vi) of the Income Tax act 1961 vide F.No.CIT(E)/Hyd/118(12)/80(G)/2014-15, Dated 30.06.2015 and also registered under Foreign Contribution (Regulation) Act, 1976 vide No. 368140007 under social nature.

In this regard, the above details do not confer any right over the subjected land and it is not a conclusive proof that the organization is under continuous occupation in the tank bed land.

3. The Petitioner stated that, she brought the temple i.e., Sri Sri Sri Naga Devatha Manasa Devi Ammavarla Temple at Chindadugam (V), Jalumuru (M), Srikakulam (D) in Sy.No.59 which was constructed in 0.70 cents under the management of the Petitioner and paying the salaries to the staff of the Temple, taking care of maintenance and administration and conducting annual celebrations since 2016 (All evidences will be submitted at the time of hearing, if the Hon'ble Tribunal directs)

As per the local enquiry it is revealed that, there is no such Voluntary Organization paying the salary to the staff of the temple and taking care of the maintenance, administration and conducting annual celebrations, hence, the contention of the petitioner is fabricated and not reliable.

4. The petitioner has stated that, M/s Gareeb Guide (NGO) has spent Rs. 24.43 lakhs for dais, annual celebrations of Sri Mata Mansa Devi Temple, public Toilets, Staff Salaries, Staff Quarters, Temple, Administrative Office, home Kundam, Prasadam Counter, Plantation, Mandapam for Sri Naga Devatha, New Marble Statues, CC cameras, other Misc., constructions etc., between 2016-21 in Sy.No.59. However, Police Bandobust had been providing at Shri Mata Mansa Devi Temple, Chinnadugam (V) on call of M/s Gareeb Guide since 2017.

In this aspect, all the above contents are made for the purpose of filing this objection petition and there are no evidences about spent of such a huge amounts to the temple.

5. The petitioner has stated that, as per the requirements of the Villagers, the petitioner expressed its interest to construct Gareeb Guide Heaven (Old Age Home, orphans Home etc) in the said village near by the temple. If the Respondents allotted 10 acres of land to the Petitioner at the above mentioned place, more than 2,000 citizens will be benefited through its proposed project either directly or indirectly.

In this regard, as per the local enquiry there is no such Voluntary Organization in the village. Moreover, the land in question is classified as tank bed objectionable poramboke and prohibited for alienation, so that, the request of the petitioner for allotment of 10 acres of land in the tank bed area is not feasible as per the Govt. instructions in force.

6. The petitioner has stated that, M/s Gareeb Guide filed an application, dated: 27.12.2017 before the District Collector, Srikakulam as per the procedure in G.O.571, dated: 14.09.2012, Revenue (Assignment-II) Dept and requested him to assign 10 acres of land for the public purpose and for the development of Sri Mata Mansa Devi Temple in Sy.No.59 and collected acknowledgement for the same.
7. The petitioner has also stated that, the District Collector, Srikakulam replied in his proceedings vide No.SR No.42/2020/LC, dt.17.06.2020 as follow:

"In this connection it is to inform you that there are specific instructions from the Government and the Chief Commissioner of Land Administration & Special Chief Secretary about restriction on allotment of water body/tank poramboke lands in his reference No.B1/1543/2012, Dt. 18.03.2013."

"As per para (g) of the above reference, Govt. Memo No.33571/Assn,I(2), Revenue (Assn.I) Dept., Dt.14.09.2012, as per para – 3 (a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c) (viii) at page-8, the ban non change of classification of tank bed lands shall be strictly enforced."

For the objections 6 & 7, as per the existing norms, alienation of tank bed lands is prohibited and hence, it is not feasible to alienate the land, as requested by the petitioner.

8. The petitioner has stated that, as per a leading News Paper, dated: 01.12.2020, the same District Collector of Srikakulam assured Tridandi Chinna Jeeyar Swamy of handing over a site for construction of a Vedic University at Tarlikonda of Kotabommali (M). The Collector said that 209.84 acres of Hill/Government Poramboke in Sy.No.36 (1 to 11, 15) and 1B-1 at Tarlipeta (V), Kotabommali (M) would be physically handed over to the university authorities very soon after a survey.

In this regard, the land proposed for construction of a "Vedic University" at Tarlipeta Village of Kotabommali Mandal is classified as "Konda Poramboke" which is an un-objectionable poramboke, moreover the Govt. Issued orders for allotment of land to the Vedic University.

9. The petitioner has also stated that, the same District Collector of Srikakulam likely to be allotted 17.59 acres of Hill/Government Poramboke land in Sy.No.156 in Kothaddapanasa @ Kotturu (V), Saravakota (M) for the construction/development of Shri Ayyappa Temple. Because, the construction of the said temple has started and 25% is already completed and there is no action by the District Collector.

The contention of the petitioner is not correct, as there is no such proposal in this office.

10. The petitioner has stated that, the Joint Committee did not observe (even under Sumoto) that as per I-B Record the Kakarla pond is extended in 22 acres (Approx) and there are many agricultural encroachments in Sy.No.48 also apart from 12.75 acres in Sy.No.59 and the office of the Petitioner which is in Sy.No.59 is intentionally not included in the list of 89 beneficiaries even though electricity bills, Panchayat House tax etc., are in the name of the petitioner (Many of the 89 beneficiaries are fake/bogus).

The Joint Committee has been appointed for the purpose of verification of ground reality of Sy.No.59 of Chinadugam (V), Jalumuru Mandal, on the application filed by the applicant and hence, there is no need to verify remaining Survey Numbers by the Committee. Hence, the objection in this regard deserves no consideration.

It is pertinent to mention that, the petitioner said to have filed a representation on 27.12.2017 requesting the Chief Commissioner of Land Administration, A.P., Vijayawada and the District Collector, Srikakulam to allot an extent of Ac.10.00 in Sy.No.59 classified "Kakarla Pond", which is an objectionable tank poramboke of Chinagudam Village, Jalumuru Mandal in Srikakulam District.

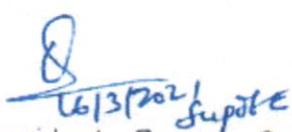
It is an irony that is under the disguise of protecting the tank from encroachment, the applicant raised before the esteemed Hon'ble National Green Tribunal which has been mandated with a noble task of protecting our environment for our future generations.

Thus, the applicant has the courage to seek the Hon'ble National Green Tribunal's help in destroying ecosystem further of the Kakarla Pond by asking for the allotment of land is appalling. It is clearly wasting the precious time of the Hon'ble National Green Tribunal and misguiding through continuous propaganda of tank protection, while actually aiming tank destruction.

In view of the circumstances explained above, the objection petition filed by the petitioner deserves no consideration and liable for dismissal. Accordingly, the objection petition is hereby dismissed.


16/3/21
Collector, Srikakulam.

To


16/3/2021
Ms. G. Bhargavi, President, Gareeb Guide (NGO), 7.41, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (ByRPAD).

Copy submitted to the Hon'ble National Green Tribunal at Chennai through the Standing Counsel for the Hon'ble National Green Tribunal.

Copy to the Standing Counsel for the Hon'ble National Green Tribunal at Chennai for information and necessary action. She has also requested to serve the above orders on the petitioner and file the same before the Hon'ble NGT, Chennai.

Copy to Dr.R. Sridar, Scientist "C", Regional Office, Ministry of Environment, Forests and Climate Change, 1st & 2nd Floor, HEPC building, No 34, Cathedral Garden Road, Nungambakkam, Chennai-600 034 (E-mail: sridhar.79@gov.in)

Copy to the Sub Collector, Tekkali for information.

Copy to the Tahsildar, Jalumuru for information.



Handwritten mark



Payment



Consumption

Scno:

132637J108000263

Consumer Name:

GAREEB GUIDE NGO

Category:

1

Bill Date:

09-06-2020

Bill Due Date:

23-06-2020

Amount Due:

304

BACK

Powered By APEPDCL



8 ✓

Receipt Number: 11060861255

Payment Date: 2020-06-05

Amount: 11

Receipt Number: 10904040399

Payment Date: 2020-05-09

Amount: 1435

Receipt Number: 10797284896

Payment Date: 2020-04-21

Amount: 111

Receipt Number: 10597222540

Payment Date: 2020-03-23

Amount: 111

Receipt Number: 10439773018

Payment Date: 2020-02-29

Amount: 414

Receipt Number: 9868017165

Payment Date: 2019-12-09

Amount: 317

Receipt Number: 9758039841

Payment Date: 2019-11-24

Amount: 1

BACK





DETAILED STATEMENT

Search

Account Number 004801054053(INR) - GAREEB GUIDE
Transaction Date from 01/12/2019 to 01/06/2020
Transaction Period Last 1 Month
Advanced Search
Amount from NA to NA
Cheque number from NA to NA
Transaction remarks NA
Transaction type All
Transactions List - GAREEB GUIDE - 004801054053

S No.	Value Date	Transaction Date	Cheque Number	Transaction Remarks	Withdrawal Amount (INR)	Depo
1	01/12/2019	02/12/2019	-	MMT/IMPS/933512751947/Salary Dec 2019/G SATEESH /S	3500.0	
2	30/12/2019	31/12/2019	-	004801054053:Int.Pd:30-09-2019 to 30-12-2019	0.0	
3	25/01/2020	27/01/2020	-	MMT/IMPS/002511543763/MOBUA024 1729527/D VENKATA /S	0.0	
4	25/01/2020	27/01/2020	-	MMT/IMPS/002520603613/Salary Dec 19/G SATEESH /SBI	3500.0	
5	25/01/2020	27/01/2020	-	MMT/IMPS/002520605118/Rent Feb 2020/BANDA ARUN/SBI	11500.0	
6	22/02/2020	24/02/2020	-	MMT/IMPS/005321755170/MOBUA025 0594936/D VENKATA /S	0.0	
7	23/02/2020	24/02/2020	-	MMT/IMPS/005408245867/Rent March 2020/BANDA ARUN/S	11500.0	
8	23/02/2020	24/02/2020	-	MMT/IMPS/005408246138/Salary Jan 2020/G SATEESH /S	3500.0	
9	07/03/2020	07/03/2020	-	NEFT-SBIN420067642484-D VENKATA RAMANA RAO-JATTN/INB-0000003444433211-SBIN001	0.0	
10	11/03/2020	11/03/2020	-	MMT/IMPS/007121864258/Pntng and Stry/G SATEESH /SBI	8500.0	
11	23/03/2020	23/03/2020	-	MMT/IMPS/008310801830/MOBUA026 0139628/D VENKATA /S	0.0	
12	23/03/2020	23/03/2020	-	MMT/IMPS/008311066641/April Rent/BANDA ARUN/SBIN00	11500.0	
13	29/03/2020	30/03/2020	-	004801054053:Int.Pd:31-12-2019 to 29-03-2020	0.0	
14	02/04/2020	02/04/2020	-	MMT/IMPS/009317564510/Salary Mar 20/G SATEESH /SBI	3500.0	
15	21/04/2020	21/04/2020	-	MMT/IMPS/011209941738/MOBUA026 6257723/D VENKATA /S	0.0	
16	23/04/2020	23/04/2020	-	MMT/IMPS/011412987180/Rent May 2020/BANDA ARUN/SBI	11500.0	
17	01/05/2020	01/05/2020	-	MMT/IMPS/012210190558/Salary Apr 2020/G SATEESH /S	3500.0	
18	02/05/2020	02/05/2020	-	ACH/AAHFG3708J-AY2019-20/CE20122081166	0.0	
19	09/05/2020	11/05/2020	-	MMT/IMPS/013012540699/17 annual Balan/G SATEESH /S	3750.0	
20	23/05/2020	25/05/2020	-	MMT/IMPS/014423537961/MOBUA027 4140312/D VENKATA /S	0.0	
21	23/05/2020	25/05/2020	-	MMT/IMPS/014423752907/Rent Adv Jun 20/BANDA ARUN/S	11500.0	
22	01/06/2020	01/06/2020	-	MMT/IMPS/015307801262/MOBUA027 6074159/D VENKATA /S	0.0	
23	01/06/2020	01/06/2020	-	MMT/IMPS/015307255241/May 20 Stry Abh/G SATEESH /S	4000.0	

Legends Used in Account Statement

నాగమానసాదేవి ఉత్సవాల ముగింపు

చిన్నదూగాం(జలుమూరు): చిన్నదూగాంలో వెలసిన నాగమానసాదేవి అమ్మవారు ఆలయ వార్షికోత్సవం ఉత్సవాలు గురువారంతో ముగిశాయి. ఆలయ ధర్మకర్త వారసులు కుప్పిలి వైకుంఠరావు దంపతులు అమ్మవారికి ప్రత్యేక పూజలు నిర్వహించారు. గరీబ్ గైడు స్వచ్ఛంద సంస్థ ఆధ్వర్యంలో శాంతిహోమం నిర్వహించినట్లు అర్చకుడు గుగ్గిలం సతీష్ కుమార్ తెలిపారు.

TRUE TRASLATION

Naga Manasa Devi celebrations completed

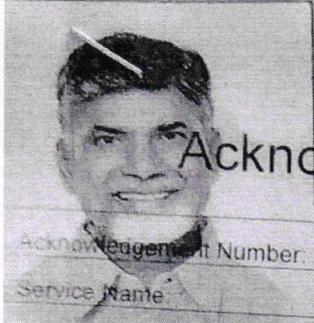
Chinnadugam (Jalumuru): The Goddess Naga Manasa devi Celebrations were completed by Thursday at Chinnadugam (V). The blood relatives of founder of the temple conducted special Pooja to the goddess. The Archaka named Guggilam Satish told the media that Shanthi Homam was conducted under the management of Gareeb Guide (Voluntary Organization)

21

APOnline

RECEIPT

AP-II 045 10739



Acknowledgement of Permission for Event Bandhobust

Acknowledgement Number	
Service Name	1521215300419
Sub Service Name	Permission for Event Bandhobust
Department Name	N/A
Estimated completion time (Total Working Days)	Police
Applicant Name	7
Registration District	GAREEB GUIDE
Payment Reference No.	N/A
Payment amount	MEAP5072861
Date of Submission	2145.0
	2019-04-30 00:00:00.0

AP Online is a division of APT Online Ltd. Help Line Number: 040-4567 6699
 Regd. Off.: 1st Floor Kohinoor e-Park, Plot No # 1 Jubilee Gardens Kolttaguda Hyderabad-500 084, AP GST No: 37AADCA9829R1ZS
 The scanning charges up to 4 pages is free of cost. Please do not pay any amount to the Franchisee other than the total amount printed in the receipt.

Signature



Blessings from :



శ్రీశ్రీశ్రీ నాగదేవత,

మానసాదేవి అమ్మవార్ల దేవస్థానం

(Sri Sri Sri Naga Devatha, Manasa Devi Ammavarla Temple)

చిన్నదూగాం గ్రామం, తిలారు జంక్షన్ వద్ద, జలమురు మండలం, శ్రీకాకుళం జిల్లా.
Chinnadugam (V), Near Tilaru Jn, Jalumuru Mandal, Srikakulam Dist.

16వ వార్షికోత్సవములు

16th Annual Celebrations

శ్రీ ముక్కమల మహాక్షేత్ర

శ్రీయజ్ఞ పురాధీశ్వరీ మహా వీరాధీశ్వరులు
పరమ పూజ్య శ్రీశ్రీశ్రీ శ్రీధర్ స్వామీజీ మరియు
ధర్మకర్త కీ.శే. నాగమణి మోహనరావు గార్ల
దివ్యాశీస్సులతో

From 05-05-2019 To 07-05-2019

ప్రత్యేక పూజలు మరియు సేవలు

Special Poojas & Sevas

ఉ || 6 గం|| - సుప్రభాత సేవ
6 am - Suprabhata Seva

ఉ || 6.30 ని|| - పుష్పాలంకరణ సేవ
6:30 am - Pushpalankarana Seva

ఉ || 7 గం|| సహస్ర నామార్చన
7am - Sahasranama Archana

ఉ || 7:30 ని|| - ప్రత్యేక అభిషేకం
7:30 am - Special Abhishekam

ఉ || 9:30 ని|| కుంకుమ అర్చన
9:30 am - Kumkuma Archana

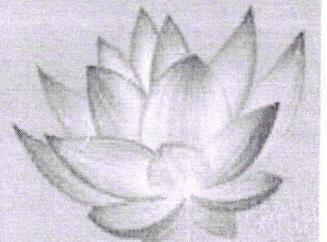
ఉ || 10 గం|| దోషనివారణ పూజ
10 am - Dosha Nivarana Pooja

మ || 12 గం|| నైవేద్యసేవ
12 Noon - Naivedya Seva

సా|| 4 గం|| కుంకుమ అర్చన
4 pm - Kumkuma Archana

సా|| 5 గం|| దీపాలంకరణ సేవ
5 pm - Deepalankarana Seva

సా|| 6 గం|| హరితి సేవ
6 pm - Aarathi Seva



ప్రారంభ కార్యక్రమం

తేది : 05-05-2019, ఆదివారం

ఉదయం గం॥ 6 : 00 లకు అమ్మవారికి

పట్టు వస్త్ర సమర్పణ

(ధర్మకర్త కీ॥ శే॥ నాగమణి మోహనరావు గారి కుటుంబ సభ్యులచే)

సాంస్కృతిక కార్యక్రమాలు

ప్రతి రోజూ రాత్రి 9 గం॥లకు వివిధ సాంస్కృతిక కార్యక్రమాలు నిర్వహించబడును.
(సహకారం : శ్రీ గొర్రె అప్పలస్వామి దంపతులు, శ్రీ అలిగి సుదర్శనరావు గారు,
శ్రీ దండుపోటు అప్పలస్వామి గారు)

తేది : 06-05-2019, సోమవారం

సాయంత్రం గం॥ 6:30 ని॥లకు

ప్రతిభా అవార్డుల కార్యక్రమము

(నిర్వాహకులు : గలీబ్ గైడ్ (స్వచ్ఛంద సంస్థ))

తేది : 07-05-2019, మంగళవారం

మధ్యాహ్నం 12 గం॥ నుండి

నారాయణ సేవ (అన్నప్రసాదం)

(దాతలు : శ్రీ రెడ్డి శిష్యున్నగారు & శ్రీ రావూడ మల్లేషు గారు)

సాయంత్రం గం॥ 5 : 00 లకు

పూర్ణాపవతి

గమనిక : ఆలయంలో నాగ దోష నివారణ పూజలు, కుజ దోష నివారణ పూజలు,
శ్రీ సుబ్రహ్మణ్యేశ్వర స్వామి పూజలు నిర్వహించబడును.

ఆలయంలో అరటి గెలులు కట్టుటకు సదుపాయం కలదు

భక్తులు కానుకలు పంపిణీలోనే వేయగలరు. ప్రత్యేక పూజలు, సేవలు నిర్వహించగోరు భక్తులు ఫోన్ నెంబరు : 9618536666
(లేదా) 9180456789 నందు సంప్రదించగలరు చెల్లించిన ప్రకాశి తగు ర-శీదును పొందగలరు.

గమనిక : భక్తులు గలీబ్ గైడ్ (స్వచ్ఛంద సంస్థ) చే సూతనంగా నిర్మించబడిన పబ్లిక్ టాయ్ లెట్స్ ను ఉపయోగించి ఆలయ పరిశుభ్రతను కాపాడగలరు.

ఆలయ అభివృద్ధికి విరాళాలు ఇవ్వదలచిన భక్తులు
"GAREEB GUIDE" పేరున చెక్కు/ డి.డి. రూపములో చెల్లించగలరు.
విరాళాలకు సెక్స్ 80 జి క్రింద ఆదాయపు పన్ను మినహాయింపు కలదు.

గలీబ్ గైడ్ (స్వచ్ఛంద సంస్థ) మరియు
గ్రామ పురజనులు, చిన్నదూగాం

-24-

New services

APOnline

RECEIPT

AD 2152679



- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions and Examination Fee
- AP State Level Police Recruitment Services
- CET fee payment Services
- SBTET Education Fee
- ON Digital Preptest
- Class-2 Digital Signature Certificate

Acknowledgement of Permission for Event Bandhobust

1. Acknowledgement Number:	1521232010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	
4. Department Name:	N/A
5. Estimated completion time (Total Working Days):	7
6. Applicant Name:	GAREEB GUIDE NGO
7. Registration District:	N/A
8. Payment Reference No:	MEAP4673755
9. Payment amount:	545.0
10. Date of Submission:	2018-05-01 00:00:00.0

For advertising on this receipt please contact 040-4567-6699

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature

-25-

New services

APOnline

RECEIPT

AD 2152682



Acknowledgement of Permission for Event Bandhobust

- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions and Examination Fee
- AP State Level Police Recruitment Services
- CET fee payment Services
- SBTE Education Fee Payment Services
- ON Digital Preptest
- Class 2 Digital Signature
- Reference No :

- 9- Payment amount :
- 10. Date of Submission :

1. Acknowledgement Number:	1521231010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	N/A
4. Department Name :	Police
5. Estimated completion time (Total Working Days) :	7
6. Applicant Name :	GAREEB GUIDE NGO
7. Registration District :	N/A
8. Reference No :	MEAP4673751
9. Payment amount :	545.0
10. Date of Submission :	2018-05-01 00:00:00.0

For advertising
on this receipt
please contact
040-4567-6699

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature

-26-

AD 2152685 

RECEIPT

APOnline

New services

- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions

Acknowledgement of Permission for Event Bandhobust

1. Acknowledgement Number:	1521229010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	N/A
4. Department Name:	Police
5. Estimated completion time (Total Working Days):	7
6. Applicant Name:	GAREEB GUIDE NGO
7. Registration District:	N/A
8. Payment Reference No:	MEAP4673743
9. Payment amount:	545.0
10. Date of Submission:	Tue May 01 18:51:55 IST 2018

For advertising on this receipt please contact
040-4567-6699

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature: 



Blessings from :

శ్రీశ్రీశ్రీ నాగదేవత, మానసాదేవి అమ్మవార్ల దేవస్థానం

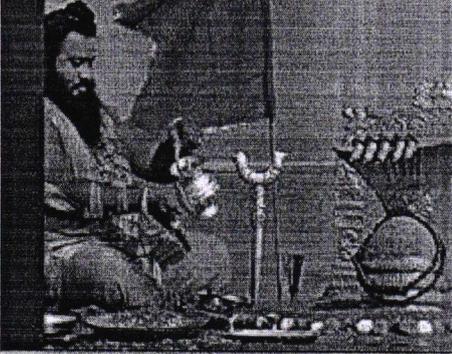
(Sri Sri Sri Naga Devatha,

Manasa Devi Ammavarla Temple)

చిన్నదూగాం గ్రామం, తిలారు జంక్షన్ వద్ద,
జలుమూరు మండలం, శ్రీకాకుళం జిల్లా.

Chinnadugam (V), Near Tilaru Jn, Jalumuru Mandal, Srikakulam Dist.

15వ వార్షికోత్సవములు
15th Annual Celebrations



శ్రీ ముక్కమల మహాక్షేత్ర

శ్రీయజ్ఞ పురాధీశ్వరీ మహా పీఠాధీశ్వరులు
పరమ పూజ్య శ్రీశ్రీశ్రీ శ్రీధర్ స్వామీజీ మరియు
ధర్మకర్త కీ.శే. నాగమణి మోహనరావు గార్ల
దివ్యాశీస్సులతో

From 05-05-2018 To 07-05-2018

ప్రత్యేక పూజలు మరియు సేవలు
Special Poojas & Sevas

ఉ ॥ 6 గం॥ - సుప్రభాత సేవ
6 am - Suprabhata Seva

ఉ ॥ 6.30 ని॥ - పుష్పాలంకరణ సేవ
6:30 am - Pushpalankarana Seva

ఉ ॥ 7 గం॥ సహస్ర నామార్చన
7am - Sahasranama Archana

ఉ ॥ 7:30 ని॥ - ప్రత్యేక అభిషేకం
7:30 am - Special Abhishekam

ఉ ॥ 9:30 ని॥ కుంకుమ అర్చన
9:30 am - Kumkuma Archana

ఉ ॥ 10 గం॥ దోషనివారణ పూజ
10 am - Dosha Nivarana Pooja

మ ॥ 12 గం॥ నైవేద్యసేవ
12 Noon - Naivedya Seva

సా॥ 4 గం॥ కుంకుమ అర్చన
4 pm - Kumkuma Archana

సా॥ 5 గం॥ దీపాలంకరణ సేవ
5 pm - Deepalankarana Seva

సా॥ 6 గం॥ హారతి సేవ
6 pm - Aarathi Seva



సాంస్కృతిక కార్యక్రమాలు

తేది : 05-05-2018, శనివారం

(శ్రీ గణేశ్వర బుర్రకథా దశం (కీ.శే. వాసు మాష్టారు గారి కుమారుడు, పుణ్యవతి పాల్వీ) దూగాం వారిచే)

రాత్రి 9 గం|| లకు శ్రీ సీతారామ కళ్యాణం

అను బుర్రకథ కడు రమ్యముగా చెప్పబడును.

(దాత: చిన్నదూగాం వాస్తవ్యులు పట్ట అప్పన్న (ఆర్టీ) గారు)

తేది : 06-05-2018, ఆదివారం

సాయంత్రం గం|| 6:30 ని|| నుండి

ప్రతిభా అవార్డుల కార్యక్రమము నిర్వహించబడును

తేది : 07-05-2018, సోమవారం

(శ్రీ కూచిపూడి నృత్యవిద్యాలయం, నరసన్నపేట (కుమారి పి. కీర్తి ప్రియ శిష్యబృందం వారిచే)

రాత్రి 9 గం||లకు కూచిపూడి నృత్య ప్రదర్శన జరుపబడును

(దాత : శ్రీమతి డబ్బీరు. వెంకట సరోజనమ్మ గారు)

తేది : 07-05-2018, సోమవారం

మధ్యాహ్నం 12 గం|| నుండి నారాయణ సేవ (అన్నప్రసాదం) కార్యక్రమం జరుపబడును

(దాతలు : శ్రీ రెడ్డి శిష్యున్నగారు & శ్రీ రావాడ మల్లేషు గారు)

గమనిక : ఆలయంలో నాగ దోష నివారణ పూజలు, కుజ దోష నివారణ పూజలు,

శ్రీ సుబ్రహ్మణ్యేశ్వర స్వామి పూజలు నిర్వహించబడును.

ఆలయంలో అరటి గెలలు కట్టుటకు సదుపాయం కలదు

భక్తులు కానుకలు హుండీలోనే వేయగలరు.

ప్రత్యేక పూజలు, సేవలు నిర్వహించగోరు భక్తులు ఫోన్ నెంబరు : 9618536666

(లేదా) 9180456789 నందు సంప్రదించగలరు

చెల్లించిన పైకానికి తగు రశీదును పొందగలరు.

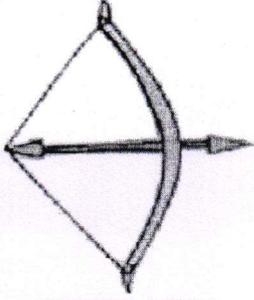
ఆలయ అభివృద్ధికి విరాళాలు ఇవ్వదలచిన భక్తులు

"GAREEB GUIDE" పేరున చెక్కు/ డి.డి. రూపములో చెల్లించగలరు.

విరాళాలకు సెక్షన్ 80 జ క్రింద ఆదాయపు పన్ను మినహాయింపు కలదు.

గలేబ్ గైడ్ (స్వచ్ఛంద సంస్థ) మరియు

గ్రామ పురజనులు, చిన్నదూగాం



GAREEB GUIDE
(Voluntary Organization)
Regd. 1122/2007

Date: 01/11/2016

To

GUGGILAM SATISH KUMAR,
S/o (Late) Bhaskar Rao,
Chinnadugam (V), Jalumuru (M),
Srikakulam Dist.

SUB: OFFER LETTER

Dear Mr / ~~Mrs.~~ GUGGILAM, SATISH KUMAR,

With reference to your application and the subsequent interview you had with us, we have pleasure in offering you an employment with us on the following terms and conditions with effect from 1st ~~NOV~~ ^{NOV} 2016.

1) Designation:

You will be designated as Poojari - Sri Sri Sri Naga Devatha & Manasa Devi Temple at Chinna Dugam (V).

2) Place of Posting:

You will be initially posted at our organization's temple i.e. Sri Sri Sri Naga Devatha & Manasa Devi Temple at Chinna Dugam (V), Jalumuru Mandal, Srikakulam District. However, during employment with the organization; with due notice, you may be transferred to any place in India or abroad to any of the existing or future branch or subsidiary or associated organization in any capacity other than the mentioned above in your appointment letter, at the sole discretion of the Management.

3) Salary:

You will be paid total emolument of Rs 4,000/- (Rupees Four thousands only) per month.

4) Probation / Confirmation:

You will be initially on probation for a period of two months from the date of reporting for work, which may be extended by the Management, if deemed necessary. Thereafter, if your performance Conduct, etc is found satisfactory of which the organization will be the sole judge,

G. Suresh Kumar Cond.2

Your service will be confirmed in writing. Till such confirmation in writing, your services will be deemed to be on probation.

5) Termination:

During the period of probation, the appointment is terminable by the organization without notice or any payment in lieu of such payment and by yourself by giving 15 days advance notice in writing. Your services, on being confirmed, are liable to be terminated by thirty days notice in writing from either side.

If at any time, in the opinion of the organization, which shall be the final, you become insolvent or are found guilty of misconduct, dishonesty, disobedience, disorderly behavior, negligence, indiscipline, absence from duty without permission, or of any other conduct considered by the organization as detrimental to its interests or in violation of one or more terms of this appointment letter, breach of any rules & regulations of the organization or if your overall performance is not satisfactory your service may be terminated without notice or compensation.

6) Retirement:

Your age of retirement shall be 58 years or as determined by the Management, in accordance with the guidelines issued by the Government of India from time to time. However, the organization at its discretion may retire an employee on or at any time after his / her completion of 55 years of age.

7) Duties & Responsibilities:

During the period of your services with the organization, you shall carry out your duties & responsibilities diligently, loyalty and to the best of your capacity.

You will be required to attend any work or any department, as may be assigned to you from time to time by the management, depending upon the exigencies of work.

8) Whole time Employment:

You will devote your entire time to the work of the organization and you will not undertake any direct / indirect business or work, either honorary or remunerative, except with the written permission of the President / General Secretary in such case.

9) Confidentiality:

You should not divulge any official information or documents of confidential nature to any person while in service or even thereafter.

10) Increments / Promotions:

The quantum and timing of future increments or promotions shall be based, among other things on merit and performance, exigencies of the service and shall be at the absolute discretions of the Management.

11) Statutory Benefits:

You will be also entitled to the statutory benefits such as additional bonus and leave as per the government rules in force from time to time.

G. Satish Kumar

12) Postal Address:

You shall inform any change in your address, as given by you to the organization, as your address for all communication. Any communication / intimation sent to the address furnished by you will be deemed to have delivered and received by you for all-purpose of such communication or intimation.

13) Medical Fitness & Verification of Particulars:

The Management has the right to get you medically examined by any certified medical practitioner during the period of your service.

Your Date of Birth as furnished by you in the application form duly verified with the certificates will be treated as final. In case on certification any of the particulars mentioned in your application are found false or unsatisfactory your service would be liable for the termination without any reason or notice thereof at any time.

You will be bound by the rules, regulations and order promulgated by the organization from time to time in relation to conduct, discipline, retirement and any other matter.

If the above terms and conditions acceptable by you please sign the copy of this offer letter in token of your acceptance and return the same to us. By signing this letter you confirm that you have read, fully understood and accepted the term of this letter.

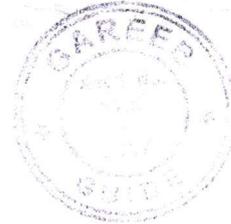
We take this opportunity to extend a warm welcome to you to this organization and look forward to a long and fruitful association.

Thanking you,

For GAREEB GUIDE (Voluntary Organization)

FOR GAREEB GUIDE

(G Bhargavi) *G. Bhargavi*
President President



Read through the contents above carefully and understood the same.

Signed *G. Sateesh Kumar*

Date: *1/11/2016*



సంఘముల రిజిస్ట్రార్ వారి కార్యాలయము

రంగారెడ్డి జిల్లా

OFFICE OF THE REGISTRAR OF SOCIETIES
RANGA REDDY DISTRICT

Certificate of Registration

రిజిస్ట్రేషన్ ధృవ పత్రము

(200 ____ లో _____ వ సంవత్సరం)

[No.1122..... of 2007.....]

ఆంధ్రప్రదేశ్ సంఘముల రిజిస్ట్రేషన్ చట్టము 2001, (35 చట్టము) క్రింద _____

నేడు

రిజిస్ట్రార్ అయినదని యిందు మూలముగా ధృవపరచడమైనది.

I hereby certify that ...GAREEB GUIDE...(The Voluntary Organization)

is this day registered under the Andhra Pradesh Societies Registration Act., 2001 (Act) No. 35 of 2001).

రంగారెడ్డి జిల్లా, మూసాపేట నందు నా సంతకము, మోహరుతో _____ వ సంవత్సరం _____ మాసము _____ తేదీన మంజూరు చేయడమైనది.

Given under my hand and seal at Moosapet, Ranga Reddy Dist. this the ____03rd____ day ofJuly,..... Two thousand and Seven.....



కార్యాలయపు మోహరు
Officer Seal

సంఘముల రిజిస్ట్రారు
Registrar of Societies
RANGA REDDY DISTRICT

3/7/07 రంగారెడ్డి జిల్లా
Ranga Reddy Dist.